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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK**

Original Application No. 260/00538 of 2015
Cuttack, this the 07th day of September, 2015

CORAM

**HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)**

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Jagadeswar Das,
aged about 62 years,
S/o Late Bhimsen Das,
Retired OS/PCDI, O/o Sr. DSO,
E.Co.Rly./ Khurda Road,
Permanent resident of At- Srihari Vihar,
Gopabandhu Nagar, Gita Nivas,
PO- Jatni, Dist- Khurda, Odisha.

...Applicant

(Advocates: M/s. N.R.Routray, S.Sarkar, U.Bhatt, T.K.Choudhury)

VERSUS

Union of India Represented through its

1. General Manager,
East Coast Railway, E.Co.R. Sadan,
Chandrasekharpur, Bhubaneswar,
Dist-Khurda.
2. Senior Divisional Personnel Officer,
East Coast Railway,
Khurda Road Division,
At/PO- Jatni, Dist- Khurda.
3. Senior DSO,
East Coast Railway,
Khurda Road Division,
At/PO- Jatni, Dist- Khurda.

... Respondents

(Advocate: Mr. T.Rath)

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O R D E R (ORAL)

A.K. PATNAIK, MEMBER (JUDL.):

Heard Mr. N.R.Routray, Ld. Counsel for the Applicant, and Mr. T.Rath, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served, and perused the materials placed on record.



2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 praying for the following reliefs:

“(i) To direct the Respondent No. 2 and 3 to pay the teaching honorarium amounting of Rs. 33,200/- as assessed under Annexure-A/4 series with 12% interest for the delayed period of payment.

And pass any other order.....”

3. The case of the applicant, who is a retired OS/PCDI in the O/o Sr. DSO, E.Co.Railway, Khurda Road, is that after completion of CDI training, on 12.01.2000 he was posted as Sr. Clerk and part time Civil Defence Instructor under Respondent No.2. It has been submitted that while he was allowed to draw teaching honorarium for certain teaching periods, but the same was not paid to him for the period from 01.04.2010 to 25.03.2011 amounting to Rs. 33,200/-. Mr. Routray, Ld. Counsel for the applicant, submitted that ventilating his grievance the applicant preferred a representation on 27.05.2015 (Annexure-A/5) to Respondent Nos. 2 and 3 followed by a reminder dated 30.06.2015 (Annexure-A/6) but till date no response has been received by the applicant. Accordingly, he has moved this Tribunal with the aforesaid prayers.

4. Since the representation of the applicant is stated to be pending with the authorities, without going into the merit of this case, we dispose of this O.A. at this admission stage with direction to the Respondent Nos. 2 and 3 to consider the representation, if at all pending, and communicate the result thereof to the applicant in a well reasoned order within a period of two months from the date of receipt of a copy of this order. However, the points raised by the applicant in his representation are kept open for the authorities



to consider the same as per rules and regulations. If upon such consideration the applicant is found to be entitled to the relief claimed by him, then expeditious steps be taken within a further period of three months to extend the said benefits to him. If in the meantime the said representation has already been disposed of then the result thereof be communicated to the applicant within a period of two weeks from the date of receipt of a copy of this order.

5. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.
6. On the prayer made by Mr. Routray, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent Nos. 2 and 3 by Speed Post for which he undertakes to file the postal requisites by 10.09.2015.


(R.C.MISRA)
MEMBER(Admn.)


(A.K.PATNAIK)
MEMBER(Judl.)

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